

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA**

**UNSTARRED QUESTION NO. 2143
TO BE ANSWERED ON MARCH 20, 2023**

CORRUPTION IN PM-UDAY SCHEME

NO. 2143. DR. M. THAMBIDURAI:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the details of the number of people who have been given ownership rights under PM-UDAY scheme in Delhi till date;
- (b) whether the PM-UDAY scheme is still operational at present;
- (c) the number of complaints received from officers in the PM-UDAY scheme in DDA and action taken against those officers; and
- (d) whether there have been complaints that those who are giving money are being registered and those who are not giving are being told that their papers are not complete, due to which cases of corruption have come up on a large scale, if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a) As on 10.03.2023, total 9800 Authorization Slips and 8005 Conveyance Deeds have been issued under PM-UDAY Scheme.
- (b) Yes, Sir.
- (c) DDA has informed that total 82 complaints have been received in its Vigilance Department in PM-UDAY Scheme since inception. Out of total 82 complaints:
 - 31 complaints were closed treating anonymous/ pseudonymous due to non- owning by Complainant as per CVC guidelines.

- 31 complaints were found of administrative nature and were forwarded to respective branches for necessary action.
 - 12 complaints have been received wherein officers are specifically named. Out of these 12 complaints, 02 Complaints have been investigated and disciplinary proceedings have been initiated. Remaining 10 complaints are under process.
 - 08 complaints wherein officers have not been specifically named are under process.
- (d) Seven Complaints of such nature have been received. The details of these seven complaints are annexed.

Sl. No.	Gist of complaints	Present status with details
1.	Complaint dt. 27.07.22 of Sh. Vikas Kapoor stating that there is corruption going on in PM Uday scheme. People who pay bribe of Rs. 20,000-60,000/-, their conveyance deeds are made in 3-4 days. Agents are also involved in it.	Complaint closed on the grounds being not specific and vague. The same was forwarded to administrative branch i.e. Commissioner (PM Uday) for taking necessary administrative action in the matter.
2.	Complaint of Shri Narender Kumar dated 5.4.2022 received in DDA on 17.1.2023 regarding Corrupt practices being followed and applicants are being forced to pay money. First objections are raised. DD/PM/UDAY, PC-106, Dwarka-II. File No. F27(Misc)Dv.no.57 dt.18.01.23/Vig./AVO-8.	As per CVC guidelines, letter dated 27.1.2023 and 17.2.2023 issued to own/disown the complaint. No reply received. Accordingly, case is being closed treating as Anonymous/Pseudonymous.
3.	Complaint of Sh. Anil Kumar dated 02.03.2023 against Sh. Naveen Hinduja, Assistant Director. Three examples have been given in which Conveyance Deeds were done and all of which were out of the boundary of the colony. This was done in connivances of touts whereas the same cases were rejected earlier in 2020. Shri Naveen Hinduja took bribe and wrongly issued Conveyance Deeds.	As per CVC guidelines, Own/Disown letter sent to the complainant on dt. 07.03.2023. Reply is still awaited.
4.	In this complaint it was alleged that the AD, Sh. Naveen Kumar denied to meet the complainant and kept delaying his application on purpose due to non-fulfilment of money. Complainant:- Sh. Yash Batra	Complaint has been examined and closed after investigation in Vigilance branch as the Conveyance Deed was executed within stipulated time period i.e. six months (including lockdown period). Moreover, the allegation of bribery was found vague and no proof of it was found in the investigation.
5.	Regarding vigilance action against Mr. Malhotra (AD, PC-1074) & Urgent refund of my Rs. 2,00,000.00 (Bribery taken by Mr. Malhotra from Land Mafia). Complainant: Sh. Anurag Tandon.	The complaint was owned by the Complainant on 25.11.2021. On examination of the case, it was found that the property under reference was subject to court case and police complaint. The office order of Commissioner(LM), F.No. LM/PM/0006/2020/UDAY/331 dated 26.10.2020 at clause (c) clearly mentions:

		<p>“c. Granting of ownership rights in cases where an objection is filed in PM-UDAY portal regarding title dispute or any other court case is pending on the property. In such cases the application shall be processed only after the settlement of the court case.</p> <p>Since the court case and police complaint with respect to subject property were pending, the above office order was applicable.</p> <p>There appeared no provision for withdrawal of application for conferment of right under the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Act & Regulation, 2019.</p> <p>It was found that the payment of Rs. 2,00,000 was done by the applicant via the payment link generated on the official portal for registration under the PM-UDAY Scheme.</p> <p>Further, on inquiry from the concerned department, it was found that a file for refund had already been initiated by the concerned branch and it was an administrative matter.</p> <p>Hence, the complaint was closed in Vigilance Branch on 31.3.2022.</p>
6.	<p>Regarding complaint against Sh. Pankaj Tomar, Assistant Director (PMUDAY) Hauz Khas for demanding bribe of Rs. 50000/- and raising deficiencies after being denied. Complainat:- Sh. Mahesh Silngh Yadav</p>	<p>After examination of the case, Charge sheets have been issued to S/Sh. Pankaj Kumar and Sh. Sombir Singh, both Assistant Directors on 27.6.2022.</p> <p>Inquiry Officer/Presenting officer have been appointed on 28.10.2022. Presently the inquiry is underway.</p>
7.	<p>Regarding complaint against Sh. Ashish Kumar, JSA for demanding and accepting a bribe of Rs. 35,000 for removing the deficiencies in the complainant’s case Complainant :- Sh. Dharamraj Gurjar</p>	<p>There was no name or address or phone number in the complaint. As per CVC guidelines, no action is required on the complaints and closed treating it as anonymous in nature.</p>